SBI State Bank of India

AMCC TARAPUR-Boisar (64573), Shivkala Arcade Building No.02,Ground Floor, Shop No.1, Near Kotak Mahindra Bank, Boisar, Dist- Palghar-401501.

POSSESSION NOTICE [See Rule 8(1)] [for Immovable Property]

Whereas The undersigned being the Authorized officer of the **State Bank of India Jawhar Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **29/06/2024** calling upon the borrower **M/s. Sheetal Constructions Pro Bhushan Jaikumar Jain (A/C No-32122063476)** to repay the amount mentioned in the notice being **Rs.19,98,311.66/- (Rupees Nineteen Lakhs Ninety Eight Thousand Three Hundred Eleven & Paisa Sixty Six Only) as on 29/06/2024** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken PHYSICAL Possession of property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the Security (Enforcement) Rules, 2002 on this **30th day of July of the year 2025 .**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of **Rs.19,98,311.66/- (Rupees Nineteen Lakhs Ninety Eight Thousand Three Hundred Eleven & Paisa Sixty Six Only)** and interest and other charges thereon.

The Borrower attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property:

Flat No.104, 1st Floor, At Ramanand Building, Main Road, Vikramgadh, Taluka:-Vikramgadh, Dist-Palghar-401605.

Date: 30/07/2025 / Place: Boisar. **Authorized Officer State Bank of India**

SARASWAT CO-OPERATIVE BANK LIMITED

Saraswat Bank — Saraswat Co-operative Bank Ltd.

74/C, Samadhan Building, Senapati Bapat Marg, Dadar (W), Mumbai-400028

Tel. No. 8828805609 / 8657043713 / 14 / 15

POSSESSION NOTICE

[as per Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the Authorised Officer of Saraswat Co-op. Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notice dated 23/08/2023** calling upon the **Borrower & Mortgagor Mrs. Anusaya Sopan Shinde and Guarantor : Mr. Balaji Sopan Shinde** to repay the amount mentioned in the notice being **Rs. 32,81,911.12** (Rupees Thirty Two Lakhs Eighty One Thousand Nine Hundred Eleven and Paise Twelve Only) as on **22/08/2023** plus interest and incidental charges, if any, thereon within 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagor/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Mortgagor/Guarantor and the public in general that the undersigned has taken **physical possession** of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **30/07/2025.**

The Borrowers/Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Saraswat Co-op. Bank Ltd., for an amount of Rs. 32,81,911.12 (Rupees Thirty Two Lakhs Eighty One Thousand Nine Hundred Eleven and Paise Twelve Only) as on 22/08/2023 and interest thereon.

The Borrowers/Mortgagor/Guarantor attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Room No. A-1, Adm. about 25 Sq.Mtrs. (built up area) in the society known as "AKRULI SUKH SHANTI CHS LTD.", situated at land bearing old cts no. 171/48/51 of village akruli, taluka Borivali, plot no. ad 19, rsc-01, code no. 051, Kandiwali east, dist. Mumbai-400101.

Sd/-

Date : 30.07.2025 **Authorised Officer**
Place : Mumbai **For Saraswat Co-op. Bank Ltd.**

IN THE COURT OF SMALL CAUSES AT MUMBAI

R.A.E. SUIT NO. 335 OF 2024

1. Mr. Nilesh Anil Sanghavi,
   Age - 61 Years, Occ - Self Employed,
   Residing at B / 606 / 607/Chandraprabh Building,
   84, Irla Bridge, S. V. Road,
   Andheri (W), Mumbai-400058.
2. Mr. Rajesh Anil Sanghavi,
   Age 60 Years, Occ - Self Employed,
   Residing at 84, Lal Bunglow, Irla Bridge,
   S. V. Road, Andheri-400058. **....Plaintiffs**

Versus

1. Mr. Jivraj Mulji, (Full Name not known)
   Age - Adult, Occ - Not Known, Indian Inhabitant,
   residing at Room no. 12, First floor,
   Plot No. 93/95, Chhotani Building,
   Sitaram Jadhav Marg, Lower Parel,
   Delisle Road, Mumbai-400013.
2. Mr. Dinesh Jain, (Full Name not known)
   Age - Adult, Occ - Not known, Indian inhabitant,
   residing at Room No. 12, First floor,
   Plot No. 93/95, Chhotani Building,
   Sitaram Jadhav Marg, Lower Parel,
   Delisle Road, Mumbai-400013.
3. Mr. Mangilal Solanki alias Sutar,
   (Full Name not known)
   Age - Adult, Occ - Not known, Indian inhabitant,
   residing at Room No. 12, First floor,
   Plot No. 93/95, Chhotani Building,
   Sitaram Jadhav Marg, Lower Parel,
   Delisle Road, Mumbai-400013.
4. Mr. Manoj Manilal Snaghavi,
   Age - 74 years, Occ - Self Employed,
   Indian inhabitant, residing at, 504,
   Chandraprabh Building, 84, Irla Bridge,
   S. V. Road, Andheri (W), Mumbai-400058.
5. Smt. Prerana Virendra Shah
   Age - 72 years, Occ - Housewife,
   Indian inhabitant, residing at,
   A/44, Vishnu Bhagvan, Near Shoppers Stop,
   137/S. V Road, Andheri (W), Mumbai-400058
6. Mr. Harshad Manila! Sanghavi
   Age 86 Years, Occ Self-employed,
   Indian inhabitant residing at Flat No. 48,
   10th Floor, Hanuman Sharan, Bomanji Petif Road,
   Camps Corner, Mumbai-400026.
7. Mr. Nishit Jagdish Sanghavi
   Age - 48 years, Occ - Service,
8. Smt. Nina Jagdish Sanghavi
   Age - 75 years, Occ - Housewife,
9. Mr. Bobby Jagdish Sanghavi
   Age - 43 years, Occ - Business,
   Indian inhabitants, Defendant No. 7-9
   residing at, G/55, Venus Society, 14th Floor,
   Worli Sea Face Road, Worli, Mumbai-400018.

....Defendants

To,

The Defendant No. 1 abovenamed,

WHEREAS, the Plaintiffs abovenamed have instituted the above suit against Defendants praying therein that this Hon'ble Court may be pleased to pass a Decree of Eviction against the Defendants No. 1 and 2 and 3 above named and be ordered to deliver quiet, vacant and peaceful possession of the suit premises i.e. Room No. 12, First Floor, Plot No. 93/95, Chhotani Building, Sitaram Jadhav Marg, Lower Parel, Delisle Road, Mumbai-400013, having City Survey No. 03/158 Lower Parel West and that be pleased to direct an enquiry under Order XX Rule. XII of the Code of Civil Procedure, 1908 for determination of the Mesne Profit for unlawful use and occupation of the suit premises by the Defendants No. 1, 2 and 3 as such rates as this Hon'ble Court deems fit and proper and for such other and further reliefs, etc., as prayed in the Plaint.

YOU ARE hereby summoned to appear and directed to file your Written Statement within 30 days from service of summons before Hon'ble Judge presiding in COURT ROOM NO. 23, 1st FLOOR, NEW ANNEX BUILDING, SMALL CAUSES COURT, LOKMANYA TILAK MARC, DHOBI TALAO, MUMBAI-400002, in person or by a pleader duly instructed and able to answer all material questions relating to the suit, or who shall be accompanied by some person, able to answer all such questions, on the **5th August, 2025 at 2.45 p.m.,** in the afternoon, to answer the claim; and as the day fixed for your appearance is appointed for the final disposal of the suit you must be prepared to produce on that day all the witnesses upon whose evidence and all the documents upon which you intend to rely in support of your defence.

Take notice that, in default of your appearance of the day before mentioned, the suit will be heard and determined in your absence.

YOU may obtain the copy of the said Plaint from the Court Room No. 23 of this Court.

Given under seal of the Court,
this 11th day of March, 2025.
Sd/-
(Atul G. Rane)
Additional Registrar

SEAL

PUBLIC NOTICE

NOTICE is hereby given to all public that Mrs. Shirleyanm Dmello Rebello wish to sell her Flat No.67, Sunita Building, 6 th Floor, SBS Road, opp. Colaba Post Office, Colaba, Mumbai-400005, admeasuring carpet area of 545 square feet. interest of Five fully paid-up shares under the original Share Certificate No. 45 in the said Building to the purchaser.

If any person claiming any sort of right, claim, interest etc., in the said Flat property by way of sale mortgage, gift, lease, lien, easement, exchange in inheritance, possession succession etc., otherwise of whatsoever nature shall intimate us such specific objection in writing along with sufficient documentary evidence of such claim at the below address within 10 days from the date of publication this notice and if no such objection is raised within the above stipulated period by any such person, such right, claim, interest etc., if any of any such person shall be deemed to have been Waived and/or abandoned by any or all such claim, queries or complaint will not be entertained for any reason of whatsoever.

Advocates & Notary,
RAMJI B. GUPTA
Advocate High Court,
Room No 888/8, Nanabhai Wadi, Salt Pan Road,
Wadala East, Mumbai – 400037.

PRATAAP SNACKS LIMITED

CIN : L15311MP2009PLC021746

Registered and Corporate Office: Khasra No. 378/2, Nemawar Road, Near Makrand House, Palda, Indore-452020, M.P., India, Tel: 0731-2437679
E-mail: **complianceofficer@yellowdiamond.in**;
Website: **www.yellowdiamond.in**

NOTICE TO SHAREHOLDERS

Transfer of Equity Shares of the Company to Investor Education and Protection Fund

Notice is hereby given to the members pursuant to the provisions of Section 124(6) and other applicable provisions, if any, of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as notified from time to time by the Ministry of Corporate Affairs ("MCA") that all equity shares in respect of which dividend has not been paid or claimed for seven (7) consecutive years or more since the payment of Final Dividend for Financial Year 2017-18, are liable to be transferred by the Company to Investor Education and Protection Fund ("IEPF") as per the Rules.

The Company has sent individual notices to all the concerned shareholders whose shares are liable to be transferred to IEPF. The details of such shareholders has also been made available on Company website i.e. **www.yellowdiamond.in.**

Shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF, may please note that the Company would be issuing new share certificates in lieu of the original share certificates held by them for the purpose of conversion into demat form and subsequent transfer to demat accounts opened by IEPF Authority. Upon such issue, the original share certificates which are registered in their name shall stand automatically cancelled and be deemed non-negotiable. In case of shareholders holding shares in demat form, the transfer of shares to the demat accounts of IEPF Authority shall be effected by the Company through the respective Depositories by way of Corporate Action.

The concerned shareholders are requested to claim the unpaid / unclaimed dividend amount(s) on or before November 2, 2025. In case the Company does not receive any communication from the concerned shareholder by November 2, 2025 the Company shall, with a view to complying with the requirements set out in the Rules, dematerialize and transfer the shares to IEPF. Shareholders are requested to note that the updated list of shareholders uploaded on the Company's website should be regarded as and shall be deemed to be adequate notice in respect of issue of new share certificates for the purpose of transfer of shares to Demat accounts of the IEPF Authority pursuant to the amended rules. Please note that upon transfer to IEPF, no claim shall lie upon the Company in respect of the unclaimed dividend amount and equity shares so transferred.

For claiming unpaid / unclaimed dividend, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, **M/s. KFin Technologies Limited**, Selenium Tower B, Plot No. 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad-500032, Tel.: 40 67162222, 79611000 or Toll Free No.: 18003094001, e-mail id: **einward.ris@kfintech.com.**

For **Prataap Snacks Limited**
Sd/-
Sanjay Chourey
Company Secretary

Place: **Indore (M.P.)**
Date: **August 1, 2025**

IN THE COURT OF SMALL CAUSES AT MUMBAI

R.A.E. SUIT NO. 332 OF 2024

1. Mr. Nilesh Anil Sanghavi,
   Age - 61 Years, Occ Self Employed
   Residing at, B / 606 / 607, Chandraprabh Building,
   84, Irla Bridge, S. V. Road
   Andheri (W), Mumbai-400058
2. Mr. Rajesh Anil Sanghavi,
   Age 60 Years, Occ - Self Employed
   Residing at, 84, Lal Bunglow, Irla Bridge,
   S. V. Road, Andheri-400058 **....Plaintiffs**

Versus

1. Mr. Damji Morarji,
   (Full Name not known)
   Age - Adult, Occ - Not Known
   Indian Inhabitant residing at Room No. 9,
   First Floor, Plot No. 93/95,
   Chhotani Building, Sitaram Jadhav Marg,
   Lower Parel, Delisle Road, Mumbai-400013.
2. Mr. Karamshi Parabhay Dubriya
   Age - Adult, Occ - Not known Indian
   inhabitant residing at Room No. 9,
   First floor, Plot No. 93/95,
   Chhotani Building, Sitaram Jadhav Marg,
   Lower Parel, Delisle Road, Mumbai-400013.
3. Mr. Manoj Manilal Sanghavi,
   Age - 74 years, Occ Self Employed
   Indian inhabitant residing at 504,
   Chandraprabh Building, 84, Irla Bridge,
   S. V. Road, Andheri (W), Mumbai-400058.
4. Smt. Prerana Virendra Shah,
   Age - 72 years, Occ - Housewife
   Indian inhabitant residing at A/44,
   Vishnu Bhagwan, Near Shoppers Stop,
   137/S.V Road, Andheri (W), Mumbai-400058
5. Mr. Harshad Manilal Sanghavi,
   Age 86 years, Occ - Self employed
   Indian inhabitant Residing at
   Flat No. 48, 10th Floor, Hanuman Sharan,
   Bomanji Petif Road, Camps Corner, Mumbai-400026.
6. Mr. Nishit Jagdish Sanghavi,
   Age 48 years, Occ - Service
7. Smt. Nina Jagdish Sanghavi,
   Age - 75 years, Occ - Housewife
8. Mr. Bobby Jagdish Sanghavi,
   Age - 43 years, Occ - Business
   Indian inhabitants Defendant No. 6-8
   residing at, G/55 Venus Society, 14th Floor,
   Worli Sea Face Road, Worli, Mumbai-400018 **....Defendants**

To,

The Defendant No. 1 abovenamed,

WHEREAS, the Plaintiffs abovenamed have instituted the above suit against Defendants praying therein that this Hon'ble Court may he pleased to pass a Decree of Eviction against the Defendants Nos. 1 and 2 above named and be ordered to deliver quiet, vacant and peaceful possession of the suit premises i.e. Room No. 9, First Floor, Plot No. 93/95, Chhotani Building, Sitaram Jadhav Marg, Lower Parel, Delisle Road, Mumbai-400013, having City Survey No. 03/158 Lower Parel West and that be pleased to direct an enquiry under Order XX Rule XII of the Code of Civil Procedure, 1908 for determination of the Mesne Profit for unlawful use and occupation of the suit premises by the Defendants No. 1 and 2 as such rates as this Hon'ble Court deems fit and proper and for such other and further reliefs, etc., as prayed in the Plaint.

YOU ARE hereby summoned to appear and directed to file your Written Statement within 30 days from service of summons before Hon'ble Judge presiding in COURT ROOM NO. 23, 1st FLOOR, NEW ANNEX BUILDING, SMALL CAUSES COURT, LOKMANYA TILAK MARG, DHOBI TALAO, MUMBAI-400002, in person or by a pleader duly instructed and able to answer all material questions relating to the suit, or who shall be accompanied by some person, able to answer all such questions, on the **4th August, 2025 at 2.45 p.m.,** in the afternoon, to answer the claim; and as the day fixed for your appearance is appointed for the final disposal of the suit you must be prepared to produce on that day all the witnesses upon whose evidence and all the documents upon which you intend to rely in support of your defence.

Take notice that, in default of your appearance of the day before mentioned, the suit will be heard and determined in your absence.

YOU may obtain the copy of the said Plaint from the Court Room No. 23 of this Court.

Given under seal of the Court,
this 13th day of June, 2025
Sd/-
(Atul G. Rane)
Additional Registrar

SEAL

PUBLIC NOTICE

TAKE NOTICE that I am investigating the title of **Pranav Constructions Limited,** (formerly known as Pranav Constructions Private Limited), a company duly incorporated under the Companies Act, 1956 and validly existing under the provisions of Companies Act, 2013, having its registered office at 1001, 10th Floor, DLH Park, Near MTNL, S. V. Road, Goregaon (West), Mumbai 400104 ("**Developer**"), to the property described in the **Schedule** hereunder written ("**Property**").

By registered Development Agreement dt. 15.05.2023, LAKSHMAN TOWER CHSL along with its member's confirmation have granted development rights of the Property to the Developer, on terms and conditions as more particularly contained therein.

Any person/s including any lender / bank / financial institution having any claim, demand, objection share, benefit, right, title and/or interest of any nature whatsoever in the Property, or any part thereof by way of any agreement, allotment, sale, transfer, mortgage, charge, lien, encumbrance, gift, bequest, release, exchange, pledge, guarantee, easement, right, covenant and condition, tenancy, development rights, right of occupancy, assignment, lease, sub lease, leave and license, partnership deed, loans, advances, use, possession, partition, trust, inheritance, settlement, arrangement, outstanding taxes and/or levies, outgoings & maintenance, litigation, arbitration, attachment, injunction, decree, order, award, lis-pendens and/or by virtue of the original documents of title being in their possession/custody or otherwise in any manner howsoever and whatsoever are required to make the same known in writing, along with certified true copies of documentary proof, to the undersigned at Chamber No. 8, 3rd Floor, Bhagyodaya, 79, Nagindas Master Road, Fort, Mumbai - 400001 within **(14) fourteen days** from the date hereof, otherwise the investigation shall be completed without any reference to such claim/s, if any, and the same shall be considered as not binding, waived or abandoned for all intents and purposes.

SCHEDULE OF THE PROPERTY:

All that piece and parcel of land bearing Final Plot No. 514, corresponding to CTS No. 443 admeasuring 1086.30 sq. mtrs. or thereabouts, Village Borivali T.P.S. III, Taluka Borivali, within the Registration District and Sub- District of Mumbai Suburban, Chikuwadi, Shimpoli, Borivali (W), Mumbai - 400092, along with a building standing thereon known as Lakshman Tower comprising of residential flats (since demolished) and bounded on West: Plot bearing F.P. No. 515, on East: by means of road, on South: Plot bearing F.P. No. 513 and on North: Plot bearing F.P. No. 516 .

Dated this 2nd day of August 2025

ASHISH T. SURYAVANSHI
Advocate

PUBLIC NOTICE

TAKE NOTICE that I am investigating the title of **Pranav Constructions Limited,** (formerly known as Pranav Constructions Private Limited), a company duly incorporated under the Companies Act, 1956 and validly existing under the provisions of Companies Act, 2013, having its registered office at 1001, 10th Floor, DLH Park, Near MTNL, S. V. Road, Goregaon (West), Mumbai 400104 ("**Developer**"), to the property described in the **Schedule** hereunder written ("**Property**").

By registered Development Agreement dt. 19.06.2024 and Supplemental Agreement dt. 07.04.2025, Shree Santoshi Nagar CHSL along with its members confirmation have granted development rights of the Property to the Developer, on terms and conditions as more particularly contained therein.

Any person/s including any lender / bank / financial institution having any claim, demand, objection share, benefit, right, title and/or interest of any nature whatsoever in the Property, or any part thereof by way of any agreement, allotment, sale, transfer, mortgage, charge, lien, encumbrance, gift, bequest, release, exchange, pledge, guarantee, easement, right, covenant and condition, tenancy, development rights, right of occupancy, assignment, lease, sub lease, leave and license, partnership deed, loans, advances, use, possession, partition, trust, inheritance, settlement, arrangement, outstanding taxes and/or levies, outgoings & maintenance, litigation, arbitration, attachment, injunction, decree, order, award, lis-pendens and/or by virtue of the original documents of title being in their possession/custody or otherwise in any manner howsoever and whatsoever are required to make the same known in writing, along with certified true copies of documentary proof, to the undersigned at Chamber No. 8, 3rd Floor Bhagyodaya,79, Nagindas Master Road, Fort, Mumbai-400001 within **(14) fourteen days** from the date hereof, otherwise the investigation shall be completed without any reference to such claim/s, if any, and the same shall be considered as not binding, waived or abandoned for all intents and purposes.

SCHEDULE OF THE PROPERTY:

Land bearing C.T.S. Nos. 511, 511/1 to 10, admeasuring 903 sq mtrs. excluding the road set back area, situate at, Narsing Lane, Malad (West), Mumbai 400064 in the Registration District and Sub District of Mumbai Suburban together with a building standing thereon known as "Shri Santoshi Nagar" (since demolished), and is bounded as follows: On North: Vardhaman Nagar CHSL land bearing C.T.S. No. 484; On East: Narsing Lane Road; On South: Haridwar Tower Lane; On West: C.T.S. No. 512B.

Dated this 2nd day of August 2025

ASHISH T. SURYAVANSHI
Advocate

PUBLIC NOTICE

Notice is hereby given that **Mr. Jairam Ramchandra Virkar,** was the owner of 5 Shares of Rs.50/- each bearing distinctive Nos.106 to 110 issued under Share Certificate No.22, and Flat No. 22, admeasuring 560 Sq. ft. Carpet area on the 2nd floor in the capital / property of Parle Vaibhav Co-operative Housing Society Ltd. at Mahant road, Vile Parle (East), Mumbai – 400057.

The said **Mr. Jairam Ramchandra Virkar** expired on 12-02-1986 and his wife expired intestate on Mrs. Lata Jairam Virkar expired intestate on 15-09-2022 leaving behind them Mr. Shrikant Jairam Virkar as his only heir and representative as per the law of succession by which the said deceased was governed at the time of their death.

Thereafter, **Mr. Shrikant Jairam Virkar** expired intestate on 11-04-2018 in Mumbai leaving behind him his wife **1) Mrs. Manda Shrikant Virkar, his 2 sons 2) Mr. Siddhesh Shrikant Virkar and 3) Mr. Yogesh Shrikant Virkar** as his only heirs and representatives as per the law of succession by which the said deceased was governed at the time of his death.

The Society hereby invites claims and objections from the heir or heirs or other claimants/ objector or objectors to the transmission of the said shares and interest of the deceased member in the capital /property of the society within a period of **14 days** from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims /objections for transmission of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye laws of the society. The Claims/objections, if any received by the society for transmission of share and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under Bye –Laws of the society. A copy of the registered Bye Laws of the society is available for inspection by the claimants/objectors, in the office of the society /with the Secretary of the society between 11 A.M. to 7 P.M. from the date of publication of this notice till the date of expiry of its period.

Dated this 02 day of August, 2025

For Parle Vaibhav Co-op Housing Society Limited, Mahant Road, Ext., Vile Parle (East), Mumbai – 400057.

दि डेक्कन मर्चन्टस् को-ऑपरेटिव्ह बँक लिमिटेड, मुंबई

(नोंदणी क्रमांक - १५३५ दिनांक ३०-०८-१९१७)
मुख्य कार्यालय : २१७, राजा राममोहन रॉय मार्ग, गिरगांव, मुंबई - ४०० ००४

सभासदांस १०८ व्या वार्षिक सर्वसाधारण सभेची सूचना

बँकेच्या सर्व सभासदांना कळविण्यांत येते की, बँकेची १०८ वी वार्षिक सर्वसाधारण सभा रविवार, दिनांक १७.०८.२०२५ रोजी सकाळी ठिक १०.०० वाजता प्राचार्य बी.एन.वैद्य सभागृह, दुसरा मजला, राजा शिवाजी विद्यासंकुल (किंगजॉर्ज हायस्कूल), हिंदू कॉलनी, दादर (पूर्व), मुंबई ४०० ०१४ येथे बँकेचे मा. अध्यक्ष, श्री. काशिनाथ दिनकर मोरे यांचे अध्यक्षतेखाली खालील विषयांवर विचार विनिमय करण्यासाठी आयोजित करण्यात आली आहे. तरी सर्व सभासदांनी सभेस अवश्य उपस्थित रहावे, ही विनंती.

सभेपुढील विषय

१) दिनांक १७.०८.२०२४ रोजी झालेल्या वार्षिक सर्वसाधारण सभेचे इतिवृत्त वाचून कायम करणे.

२) मा. संचालक मंडळाने मंजूर केलेला आपल्या बँकेचा सन २०२४-२०२५ चा वार्षिक अहवाल, वैधानिक लेखा परिक्षकांनी तपासलेला ताळेबंद व नफा-तोटा पत्रक (परिशिष्ठासह) स्विकृत करणे.

३) वैधानिक लेखा परिक्षकांनी सन २०२४-२०२५ चा प्रमाणित केलेला ताळेबंद व नफा-तोटा पत्रकावरील लेखा परिक्षण अहवालाची नोंद घेणे.

४) बँकेच्या सन २०२३-२०२४ च्या वैधानिक लेखा परीक्षण पूर्तता अहवालाची नोंद घेणे.

५) सन २०२५-२०२६ करिता संचालक मंडळाने सुचविलेल्या व भारतीय रिझर्व्ह बँकेने मंजूर केलेल्या मे. जैन चौधरी ॲण्ड कंपनी यांची वैधानिक लेखा परिक्षक म्हणून नोंद घेणे व त्यांचा मेहनताना ठरविणे संदर्भात संचालक मंडळास अधिकार देणे.

६) सन २०२५-२०२६ या आर्थिक वर्षाकरीता मा. संचालक मंडळाने शिफारस केलेल्या अंदाजपत्रकावर विचार विनिमय करणे व त्यास मान्यता देणे.

७) महाराष्ट्र सहकारी संस्था अधिनियम १९६१ मधील नियम ४९ अन्वये वैधानिक लेखा परिक्षकांनी प्रमाणित केलेली वसूली होण्यायी शक्यता नसलेली जुनी थकीत कर्जखाती वसुली चे अधिकार अबाधित ठेवून निर्लेखित (write off) करण्यासाठी मान्यता देणे.

८) मा. रिझर्व्ह बँक ऑफ इंडियाच्या दिनांक ०८.०६.२०२३ च्या परिपत्रकानुसार सन २०२४-२०२५ मध्ये केलेल्या तांत्रिक निर्लेखन (Technical write off) प्रस्तावाची नोंद घेणे.

९) मा. संचालक मंडळाने शिफारस केल्याप्रमाणे बँकेच्या पोटनियम दुरुस्ती प्रस्तावास मंजूरी देणे.

१०) बँकेच्या मालकीच्या विविध जागांच्या पुनर्विकास/पुनर्निर्माणच्या प्रक्रिया करण्यास मा. संचालक मंडळास अधिकार प्रदान करणे.

११) वार्षिक सर्वसाधारण सभेस अनुपस्थित असलेल्या सभासदांची रजा मंजुर करणे.

१२) मा. अध्यक्षांच्या परवानगीने येणारे इतर विषय.

मुंबई
दिनांक : ०२.०८.२०२५

संचालक मंडळाच्या आदेशावरुन,
प्रमोद कर्नाड
व्यवस्थापकीय संचालक

... विशेष सूचना ...

१. गणसंख्येच्या अभावी सभा तहकुब झाल्यास वरील सभा त्याच दिवशी त्याच ठिकाणी ३० मिनिटांनंतर १०.३० वा. सुरु होईल. अशा तहकुब सभेस गणसंख्या अपूरी असली तरीही अग्रसुचनेत नमूद केलेली सर्व कामे केली जातील.

२. बँकेचा सन २०२४-२०२५ चा वार्षिक अहवाल दिनांक ०६.०८.२०२५ पासून बँकेच्या सर्व शाखांमध्ये व मुख्य कार्यालयात उपलब्ध होईल. सभासदांना विनंती करण्यात येते की आपल्या नजीकच्या शाखेतून अहवाल घेऊन जावा.

३. सन २०२४-२०२५ ची आर्थिक पत्रके बँकेचे संकेतस्थळ www.deccanbank.com येथे पाहणीसाठी उपलब्ध आहेत.

४. बँकेचा सन २०२४-२०२५ चा वैधानिक लेखा परिक्षण अहवाल तसेच सन २०२३-२०२४ अखेरील वैधानिक लेखा परिक्षण पूर्तता अहवाल ऑडीट व इन्स्पेक्शन विभाग, मुख्य कार्यालय गिरगांव, मुंबई येथे पूर्व परवानगीने पाहणीसाठी उपलब्ध आहे.

५. बँकेच्या कामकाजाबद्दल किंवा १०८ व्या वार्षिक अहवालासंबंधी काही माहिती हवी असल्यास वा काही सूचना करावयाच्या असल्यास सभासदांनी दिनांक ०९.०८.२०२५ पर्यंत बँकेचे मध्यवर्ती कार्यालय, १/१३-१४, गणानाथ को-ऑप. हौ. सोसायटी लि., सेनापती बापट मार्ग, दादर (प.) रेल्वे स्टेशन समोर, दादर, मुंबई- ४०० ०२८ येथे संध्याकाळी ठिक ५.३० वाजेपर्यंत अपेक्षित तपशीलासह लेखी कळवावे, म्हणजे वार्षिक सभेत त्याबाबत माहिती देता येईल. त्यानंतर आलेल्या पत्रांचा विचार करणे शक्य होणार नाही. तसेच १०७ व्या वार्षिक सर्वसाधारण सभेच्या इतिवृत्ताची प्रत ज्या सभासदांना हवी असेल त्यांना ती बँकेच्या मुख्य व मध्यवर्ती कार्यालयात प्राप्त होईल.

जिला परियोजना कार्यालय समग्र शिक्षा,
जिला दक्षिण बस्तर, दन्तेवाडा (छ.ग.)
अल्पावधि निविदा

क्रमांक/597/समग्र शिक्षा/डी.एम.एफ./2025 दन्तेवाडा दिनांक 1/8/2025

पढे दन्तेवाडा – लिखे दन्तेवाडा वर्ष 2025-26 का संचालन हेतु प्रश्न पत्र एवं उत्तर पुस्तिका का मुद्रण कार्य कराये जाने हेतु निविदा आमंत्रित की जाती है।

प्रश्न पत्र एवं उत्तर पुस्तिका कार्य संबंधी नियम, शर्ते, सामग्री सूची स्पेसिफिकेशन इत्यादी की जानकारी कार्यालयीन समय पर अद्योहस्ताक्षरकर्ता के कार्यालय से प्राप्त कर सकते है। निविदा फार्म एवं मुद्रण सामग्री का विवरण कार्यालयीन दिवस में दिनांक 04-9-2025 सायं 5.00 बजे तक निविदा टेंडर फार्म प्राप्त कर सकते है।

निविदा फार्म विक्रय की अंतिम तिथि 04-09-2025 सायं 5.00 बजे तक

निविदा फार्म जमा करने की अंतिम तिथि 05-09-2025 दोपहर 2.00 बजे तक.

निविदा खोलने की तिथि 05-9-2025 सायं 04.00 बजे।

स्वाक्षरी/–
जिला मिशन समन्वयक,
समग्र शिक्षा
जिल्हा दक्षिण बस्तर दन्तेवाडा

S-44761/3

AU SMALL FINANCE BANK

Registered Office:19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001.
www.aubank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **07 AUGUST 2025 between 11:00 AM – 3:00 PM (Time)** at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink - https://gold.samil.in)

AMALNER - 24660002310170 | AMRAVATI - 24660002337149 25660000422142 24660002405242 24660002411490 24660002704159 | CHALISGAON - 24660002325442 24660002403345 | DHULE - 24660002379899 24660002494252 | GONDIYA - 24660001765860 | KALYAN - 24660001310407 | KATOL - 24660001737864 | KOLHAPUR - 24660002565999 | NAGPUR - 2 - 24660002380796 | NASHIK - GANGAPUR ROAD - 24660002339195 | PARTUR - 24660002328916 24660002328856 | SHRIGONDA - 24660002329394 | WANI - 24660002319144 24660001711583 | WARDHA - 24660002409494 24660002294228 |

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-
Manager
AU Small Finance Bank Limited

BHANDARI CO-OP. BANK LTD., MUMBAI (IN LIQUIDATION)

Bhandari Bank Bhavan, 1st Floor, P. L. Kale Guruji Marg, Dadar (West), Mumbai-400028, Phone No. :- 022-24327230/
Mob. No. 9823874074/9004277390
Email Id :- bhandaribankinliquidation@gmail.com

NOTICE FOR E-AUCTION

By this notice E-Auction will be held on 18/08/2025 (between 1.00 pm to 4.00 pm) for sale of the following Bank owned property. For more information visit **https://eauction.gov.in** website. Contact No. 0120-4001002, 4001005, 6277787.

Support mail ID - support-eauction@nic.in
Online Registration last Dt. 13/08/2025 upto 05.00 pm.
(Digital signature (DSC) is must for Bidder registration)

Details of Property :-

Bhayander Property :- Sai Jagruti CHS Ltd., A-Wing, 1st Floor, Near Maa Bharati School, Opp Saibaba Hospital, B. P. Road, S. No. 136/4, Khari Village, Bhayander (East), Dist. Thane-401105. **Built Up Area-2667 sq.feet. (Property inspection by prior appointment.)** Reserve Price Rs. 2,02,69,000/-, EMD Amt. Rs. 20,26,900/- only)
Auction ID No. 2025_MH_30846

Dt. 02/08/2025 **Sd/-**
Liquidator,
Bhandari Co-op. Bank Ltd., (In Liquidation) Mumbai

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF HOEGH LNG INDIA PRIVATE LIMITED

1	Name of Corporate Person	**HOEGH LNG INDIA PRIVATE LIMITED**
2	Date of Incorporation of Corporate Person	07/01/2021
3	Authority under which Corporate Person is incorporated / Registered	ROC - Mumbai
4	Corporate Identity Number of Corporate Person	U74999MH2021FTC353114
5	Address of the Registered Office and Principal Office (if any) of Corporate Person	Unit No. 802A, 8th Floor, B Wing, One BKC, Plot No. C-66, G-Block, Bandra Kurla Complex, Bandra - East, Mumbai, Maharashtra 400051
6	Liquidation Commencement Date of Corporate Person	30/07/2025
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	DINESH KUMAR DEORA Registered Address: B-202, ABT Apartment, Rani Sati Marg, Malad (East), Near Navjivan School, Mumbai-400097 Office Address: (For Correspondence) #205, Nadiadwala Market, Poddar Road, Malad (East), Mumbai-400097 Phone Nos.: 9321018355 Email Id: dinesh.deora@yahoo.com Registration Details with IBBI: IBBI/IPA-002/IP-N00958/2020-2021/13041
8	Last date for submission of claims	29/08/2025

Notice is hereby given that the HOEGH LNG INDIA PRIVATE LIMITED has commenced Voluntary Liquidation on 30th July, 2025.

The stakeholders of Hoegh LNG India Private Limited are hereby called

मुंबई कर्ज वसुली ट्रिब्युनल क्रमांक-३

वित्त मंत्रालय, भारत सरकार, सेक्टर ३०ए, रघुलीला मॉलच्या पुढे, वाशी रेल्वे स्थानक, वाशी, नवी मुंबई-४०० ७०३

सत्यमेव जयते

आर.पी.नं. २७०/२०२३

सेंट्रल बँक ऑफ इंडिया – **प्रमाणपत्र धारक**

विरुध्द

श्री. अशोक पुंजाजी बोरस्ते व इतर – **प्रमाणपत्र कर्जदार**

विक्री प्रक्रिया निश्चित करण्यासाठी सूचना

सीडी-१. श्री. अशोक पुंजाजी बोरस्ते
सीडी-२. सौ. शोभा अशोक बोरस्ते
सीडी-३. श्री. विलास पुंजाजी बोरस्ते
सीडी-४. श्री. सुभाष दिनकर माळोदे
सर्व रा. मु.पो. साकोरे (मिग), ता. निफाड, जिल्हा नाशिक-४२२३०३.

ज्याअर्थी, माननीय पीठासीन अधिकाऱ्यांनी **ओ.ए. क्रमांक २०२१/२०१६** मध्ये अर्जदार बँक/वित्तीय संस्थेला व्याज आणि खर्चासह **रु. ३०,०७,७९०.०० (रु. तीस लाख सात हजार सातशे नव्वद फक्त)** रक्कम देण्यासाठी वसुली प्रमाणपत्र जारी केले आहे, आणि

तुम्ही सीडींनी रक्कम भरलेली नाही आणि खाली स्वाक्षरी करणाऱ्याने खाली नमूद केलेली मालमत्ता जप्त केली आहे आणि तिची विक्री करण्याचे आदेश दिले आहेत.

म्हणून, आपल्याला याद्वारे सूचित केले जाते की, **दि. ०८.०८.२०२५ विक्रीची घोषणा** तयार करण्यासाठी आणि त्याच्या अटींचा निपटारा करण्यासाठी निश्चित केले गेले आहे. याद्वारे तुम्हाला घोषणेच्या अटींच्या तडजोडीत सहभागी होण्यासाठी आणि उक्त मालमत्तेशी किंवा तिच्या कोणत्याही भागाशी संलग्न असलेले कोणतेही बंधन, शुल्क, दावे किंवा दायित्व अधोरेखित केलेल्या व्यक्तीच्या निदर्शनास आणण्याचे आवाहन केले जाते.

– स्थावर/जंगम मालमत्तेचे वर्णन –

कृषी जमिनाचा बेअरिंगचे सर्व तुकडे आणि पार्सल गट क्रमांक ५७२ क्षेत्र ०१ एच. ६३ आर मुल्याकंन रु. ०९.३१ पैसे, गट क्रमांक ५८२/ए क्षेत्र ०० हे. ६१ आर मुल्यांकन ०३.१२ पैसे आणि गट क्रमांक ५८२/बी क्षेत्र ०० एच. ३१ आर मुल्यांकन ०१.६९ पैसे, साकोरे, ता. निफाड, जिल्हा जिल्हा नाशिक येथे आहे.

माझ्या सहीने आणि न्यायाधिकरणाच्या शिक्क्याने या तारखेला दिले: २३.०६.२०२५

सही/- **(दीपा सुब्रमण्यम)**
वसुली अधिकारी-१
कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी-३)

स्वैर भाषांतर तफावत आढळल्यास मुळ इंग्रजी मजकूर ग्राह्य.

शिक्का

जाहीर नोटीस

या नोटीसीद्वारे सर्व जनतेस कळविण्यात येते की, गाव मौजे उत्तन, भाईंदर (पश्चिम), तालुका व जिल्हा ठाणे येथील जमीन मिळकत जिचा १) सर्व्हे नं. १५८, हिस्सा नं. २ क्षेत्र ६१७० चौ.मी., २) सर्व्हे नं. १६४, हिस्सा नं. १ क्षेत्र ६२२० चौ.मी. असून सदरहू जमीन मिळकत मध्ये श्री चक्रधर सुरेश पाटील यांचा ५०% मध्ये १/३ एवढा अविभक्त हिस्सा व अधिकार आहे व यांच्याकडून त्यांना अविभक्त हिस्सा व अधिकार माझ्या अशिलांनी विकत घेण्याचे ठरविले आहे. तरी सदरहू मिळकतीसंदर्भात कोणाही व्यक्तीचा वा संस्थेचा कुठल्याही प्रकारचा हक्क, अधिकार, वहिवाट, बक्षीस, कब्जा, बोजा किंवा हितसंबंध असल्यास सदरहु नोटीस प्रसिध्द झाल्यापासून १४ दिवसांचे आत सर्व लेखी पुराव्यानिशी खालील पत्त्यावर कळवावे. अन्यथा आपला काहीही हक्क नाही व तो असल्यास आपण तो सोडला आहे असे समजून व्यवहार पूर्ण केला जाईल याची नोंद घ्यावी.

ॲड. राजेश ध. पाटील
धनु विला,
राधाकृष्ण मंदिराजवळ,
मोर्वा गाव, भाईन्दर (पश्चिम),
ठाणे-४०१ १०१.

जाहिर नोटीस

(उपविधी क्र. ३५ अन्वये)

खेरनगर सह-जीवन सहकारी गृहनिर्माण संस्था मर्यादित, इमारत क्रमांक ३२, खेरनगर, वांद्रे (पूर्व), मुंबई ४०००५१, या संस्थेचे सभासद असलेल्या व संस्थेच्या इमारतीत सदनिका क्रमांक १७२७, २ रा मजला, २५% टक्के भाग धारण करणारे श्री. दिनेश मुरलीधर लोके यांचे दिनांक २२/१०/२०२२ रोजी निधन झाले. त्यांनी नामनिर्देशन केलेले नाही.

संस्था, या नोटीशीद्वारे संस्थेच्या भांडवलात/मालमत्तेत असलेले मयत सभासदाचे २५% टक्के भाग व हितसंबंध हस्तांतरीत करण्यासंबंधी मयत सभासदाचे वारसदार किंवा अन्य मागणीदार / हरकतदार यांच्याकडुन हक्क मागण्या / हरकती मागविण्यात येत आहेत. हि नोटीस प्रसिध्द झाल्याच्या तारखेपासुन १५ दिवसात संबंधितांनी आपल्या मागण्यांच्या वा हरकतीच्या पुष्टयार्थ आवश्यक त्या कागदपत्रांच्या प्रती व अन्य पुरावे सादर करावेत. जर वर नमुद केलेल्या मुदतीत, कोणाही व्यक्तिकडुन हक्क मागण्या किंवा हरकती सादर झाल्या नाहीत तर मयत सभासदाचे, संस्थेच्या भांडवलातील / मालमत्तेतील २५% टक्के भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्याची संस्थेला मोकळीक राहिल, जर अश्या कोणत्याही हक्क, मागण्या/हरकती आल्या तर, त्याबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्यात येईल. नोंदीव उपविधीची प्रत मागणीदारांस / हरकतदारांस पहाण्यासाठी संस्थेच्या कार्यालयात सचिव यांचेकडे सायंकाळी ७.०० ते ९.०० पर्यंत, नोटीस दिल्याच्या तारखेपासून नोटीशीची मुदत संपण्याच्या तारखेपर्यंत उपलब्ध राहील.

सही/-
सचिव
खेरनगर सह-जीवन सहकारी गृहनिर्माण संस्था मर्यादित,
खेरनगर, वांद्रे (पूर्व), मुंबई – ४०००५१.
यांच्याकरिता आणि वतीने

ठिकाण : मुंबई
दिनांक : ०१/०८/२०२५

MAHAVITARAN — E-Tender Notice. Dated 02.08.2025

Maharashtra State Electricity Distribution Co. Ltd.

Tender is invited from reputed & registered contractors for following works.

Sr. No.	Tenders published by Panvel Urban Division	Sale Period
1	EE/PNL-U/TECH/PC0/T-01/2025-2026, Rs77.0 lakhs	28.07.2025 to 7.08.2025
2	EE/PNL-U/Load Unload/T-02/2025-2026, Rs.10.0 lakhs	

For more details and ammendments, please visit web site: https://works.mahadiscom.in/eTender/etender

PRO NO: 219
email date:01.08.2025
Executive Engineer(O&M)
Panvel Urban Division, MSEDCL

जाहीर नोटीस

सर्व लोकांना या नोटीसीद्वारे कळविण्यात येते की, गाव मौजे मोरी, ता. वसई, जि. पालघर येथिल स. नं. ४९, हि. नं. ४, क्षेत्र ०-९९-५० हे. आर., आणि स. नं. ४७, हि. नं. ५/२, क्षेत्र ०-१६-००हे. आर. या दोन्ही जमिन मिळकतीचे आमचे अशिल श्री. सुभाष मार्कुस नुनीस व सौ. ब्लांची सुभाष नुनीस मालक असुन सदर जमिन मिळकती आमचे अशिलांना विक्री करावयाच्या आहेत. तरी सदर जमिन मिळकतीवर कोणाचाही तारण, गहाण, दान अदलाबदली, प्रीएमशन हक्क, वारसा, बक्षीस, भाडेपट्टा, लीज, विक्रि, साठेकरार वा अन्य कोणत्याही प्रकारचा हक्क, हरित, हितसंबंध अथवा कोणताही आक्षेप असल्यास त्यांनी खालील पत्यावर प्रस्तुतची नोटीस प्रसिध्द झाल्यापासून १५ दिवसांचे आत पुराव्यासह लेखी हरकत नोंदवावी अन्यथा कोणत्याही इसमांची कोणतीही हरकत नाही असे गृहित धरून पुढील व्यवहार केले जातील आणि नंतर आलेल्या हरकतींची दखल घेतली जाणार नाही, याची नोंद घ्यावी.

ॲड. सिद्धेश नाईक
पत्ता :'बी' विंग ५ व ६,तळमजला, यशवंत प्राईड, वसई कोर्टासमोर, वसई (प), ता. वसई, जि. पालघर.
वसई ता. ०२/०८/२०२५

SHREE STEEL WIRE ROPES LIMITED

CIN: L45202MH1992PLC067466
Regd. Office: Gat No. 183-185, K.I.D.C. Ins. Area, Village-Dheku, Tal.-Khalapur, Dist.- Raigad, Khopoli -410203,
Email: compliances@sswrl.com, Tel. No. 022-6739 9999.

NOTICE OF THE 33rd ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE

1. ANNUAL GENERAL MEETING:

NOTICE is hereby given that the 33rd Annual General Meeting (AGM) of the Members of the Company will be held on Monday, 25th August 2025 at 9:30 A.M (IST) at the registered office of the Company to transact the Businesses, as set out in the Notice of AGM.

Electronic copies of the Notice of AGM and Annual Report for the financial year 2024-2025 have been sent to all Shareholders whose email addresses are registered with the Depository Participant(s)/ Register and Share Transfer Agent/Company. If you have not registered your email address with Depository Participant(s)/Register and Share Transfer Agent/ Company, you may please register your email address.

Physical Shareholders: Please contact the Register and Share Transfer Agent of the Company (rnt.helpdesk@in.mpms.mufg.com, Tel.No:02249186000) for registering email address and bank account details.

Demat Shareholders: Please contact your Depository Participant (DP) and register your email address and bank account details as per the process advised by your DP.

Further, in accordance with Regulations 36(1)(b) of the SEBI (Listing Regulations and Disclosure Requirements) Regulations, 2015, ('SEBI Listing Regulations'), a letter is being sent to the shareholders whose email addresses are not registered with the Company/DP, providing a web-link for accessing the Annual Report FY 2024-25.

Members may note that the Notice of 33rd AGM and the Annual Report for the Financial Year 2024-25 will be available on the Company's website at http://www.sswrl.com/annual_report.php and the website of Stock Exchange i,e BSE Limited at www.bseindia.com. The Notice of the 33rd AGM will also be available on the CDSL at www.evotingindia.com.

2. E-VOTING & PROCEDURE:

All the Members of the Company are informed that: In compliance with applicable rules and regulations, members are provided with the facility to cast their vote on resolutions set forth in the Notice of AGM using electronic voting means (e-voting) provided by CDSL, the voting rights of the members shall be in proportion to their holding of shares in paid-up equity share capital of the Company as on **Monday, 18th August, 2025 ('cut-off date').**

Members holding their shares either in physical form or in Dematerialized form, as on the cut-off date of 18th August 2025 may cast their vote electronically on the resolutions as set out in the notice of AGM through remote e-voting and e-voting at the AGM.

The remote e-voting shall commence on Thursday, 21st August 2025 at 9:00 A.M (IST) and shall end on Sunday, 24th August 2025 at 5:00 P.M (IST) after the aforesaid period the portal shall forthwith be blocked and shall not be available for remote e-voting.

CS RUSHABH DOSHI, Company Secretary in Whole Time Practice (M.No. ACS 24406 & COP 25328) has been appointed as the Scrutinizer for Scrutinizing the Remote E-voting process and E-voting at the AGM in a fair and transparent manner.

Any person, who acquires shares of the Company and becomes members of the company after notice has been sent electronically by the company and hold shares as of the cut-off date i,e 18th August, 2025, may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com or our Share Transfer Agent MUFG Intime India Pvt.Ltd,C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai-400083, Email:rnt.helpdesk@in.mpms.mufg.com, Tel No:02249186000, However, if a person is already registered with CDSL for e-voting then existing user ID and password can be used for casting vote.

3. BOOK CLOSURE:

Further Notice is given that pursuant to Regulation 42 of the SEBI (LODR) Regulation 42 of the SEBI (LODR) Regulations, 2015 and Section 91 of the Companies Act, 2013 that the Register of Members & Share Transfers Books of the Company will remain closed from Tuesday, 19th August, 2025 to Monday, 25th August, 2025 (both days inclusive) for the purpose of AGM of the Company.

The above information is being issued for the information and benefit of all the Members of the Company and is in compliance with the MCA Circulars and SEBI Circulars.

By Order of the Board
For Shree Steel Wire Ropes Limited
Sd/-
Ashish L. Sajnani
Managing Director
DIN:00262225

Place: Mumbai
Date: August 1, 2025

PUBLIC NOTICE

Notice is hereby given that **Mr. Darshan Arora and Mrs. Neera Arora** have agreed to sell to my clients the premises more particularly described in the Schedule hereunder **("Said Premises");**

Person/s, Company/s, Financial Institution/s, having any share, right, title, interest, benefit claim, objection or demand of any nature whatsoever over the said premises by way of sale, transfer, exchange, mortgage, assignment, charge, gift, trust, inheritance, conveyance, tenancy, bequest, litigation, decree or order of any court of law or otherwise should register their claim with the undersigned at **2b, D Wing, Ground Floor, Crystal Plaza, New Link Road, Andheri (W), Mumbai- 400 053** within 15 days of publication of this notice with certified copies of documentary proof thereof, failing which, any such claim or objection shall be deemed to have been waived without any reference thereto.

SCHEDULE

Residential Flat bearing Flat No. 501 admeasuring 1050 sq. ft (carpet area) on the 5th floor of the Building known as **"Kakad Imperial" (KK Imperial)** constructed on plot bearing Final Plot No. 594A, TPS III and bearing corresponding CTS. No. F/35 of Village Bandra situated, lying and being at 21st Road, Bandra (West), Mumbai- 400 050 **TOGETHER WITH** 10 (Ten) fully paid up shares of Rs. 50/- each bearing distinctive Nos. 051 to 060 issued by The Rajnandini Co-operative Housing Society Limited vide Share Certificate no. 06 dated 25th September 2022:

BHAVYA N. JAIN (Advocate)
Email: Bhavyaj@gmail.com
Tel: 022-26733448
Place: Mumbai Date: 02.08.2025

आवास फायनान्शियर्स लिमिटेड

(सीआयएन : एल६५९२२आरजे२०११पीएलसीओ३४२९७) **नोंदणी आणि कॉर्पो. कार्यालय : २०१-२०२, २रा मजला, साऊथ इंड स्क्वेअर, मानसरोवर इंडस्ट्रियल एरिया, जयपूर-३०२०२०.**

AAVAS FINANCIERS LTD — SAPNE AAPKE, SAATH HAMAARA

सिक्युरिटायझेन ॲक्ट २००२ च्या कलम १३(२) अन्वये मागणी सूचना

कर्ज खाते एनपीए बनल्यामुळे प्राधिकृत अधिकाऱ्यांनी (प्रा.अ.) सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ च्या कलम १३(२) अन्वये कोष्टकात दिल्यानुसार कर्जदारांना ६० दिवसांची मागणी सूचना जारी केलेली आहे. सदर सूचनेनुसार जर कर्जदारांनी ६० दिवसांत संपूर्ण रक्कम जमा केली नाही तर खाली दिल्यानुसार तारणांचा लिलाव करून रक्कम वसूल करण्यात येईल. कर्जदार/हमीदार यांना पाठविलेल्या मागणी सूचनेची बजावणी झाली नाही, मागणी सूचनेची प्रत खाली दिल्यानुसार तारण मत्तेवर सुध्दा चिटकविण्यात आली आहे. त्यामुळे तुम्ही कर्जदार यांना ६० दिवसांत पुढील व्याज आणि वसुली खर्चासह संपूर्ण कर्ज रक्कम जमा करण्यासाठी कळविण्यात येत आहे, अन्यथा प्रा. अ. सदरहू अधिनियमाच्या कलम १३(४) आणि १४ च्या तरतुदीन्वये खाली दिल्यानुसार तारण मत्तेचा कब्जा घेण्यास मुक्त राहतील.

कर्जदाराचे नाव	मागणी सूचनेची तारीख आणि रक्कम	गहाण मिळकतीचे वर्णन
अविनाश राकेश मिश्रा, श्री. राकेश नारायण एम. मिश्रा, गिता अविनाश मिश्रा, माधुरी राकेश मिश्रा, राहुल अविनाश मिश्रा (खाते क्र.) एलएनबीएलपी१७६२३-२४०३३६३१५	३१ जुलै २५ रु. ४४०११९४/- ३१ जुलै २५	१३व्या मजल्यावरील फ्लॅट क्र. १३०१ (आय-विंग), भगवती हेरिटेज को-ऑप. हाऊ. सोसा. लि. अशी ज्ञात सोसायटी आणि आर प्लॉट क्र. २९, ३०, ३१, ३२, ४७, ४८, ४९ आणि ५२, येथे गाव कामोठेचा सेक्टर क्र. २१, नवी मुंबई, तालुका पनवेल आणि जिल्हा रायगड, एम.एच. ४१०२०९ **मोजमापित ७८.२६ चौ. मी., बिल्ट अप क्षेत्र**

ठिकाण: जयपूर **दिनांक: ०२.०८.२०२५** **प्राधिकृत अधिकारी आवास फायनान्शियर्स लिमिटेड**

मोतीलाल ओसवाल होम फायनान्स लिमिटेड

motilal oswal Home Finance

नोंद. कार्यालय: मोतीलाल ओसवाल टॉवर, रहिमतुल्ला सयानी रोड, परळ एसटी डेपोसमोर, प्रभादेवी, मुंबई-४०० ०२५. सीएस : ८२९१८८९८९८ **वेबसाईट:** www.motilaloswalhf.com **ईमेल:** hfquery@motilaloaswal.com.

ई-लिलाव नि विक्री करीता जाहीर सूचना

सिक्युरिटायझेशन ॲंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस ॲंड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ८ व ९ करिता परंतुकांच्या अंतर्गत स्थावर मत्तांच्या विक्रीसाठी ३० दिवसांची ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषत: कर्जदार/हमीदार/गहाणवटदार यांना याद्वारे सूचना देण्यात येते की, **मोतीलाल ओसवाल होम फायनान्स लिमिटेड** (पूर्वी ॲस्पायर होम फायनान्स कॉर्पोरेशन लिमिटेड अशी ज्ञात) ला गहाण खालील नमुद मिळकती या खालील दिलेल्या तपशिलानुसार वेबसाईट **motilaloswalhf.com** मार्फत सरफैसी ॲक्ट सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ८ आणि ९ तरतुदींनुसार खालील तपशिलानुसार थकबाकी आणि पुढील व्याज, प्रभार आणि परिव्यय इ. च्या वसुलीकरिता 'ऑनलाईन ई-लिलाव' च्या मागनि ''जे आहे जेथे आहे'', ''जे आहे जसे आहे'' आणि ''जे काही आहे तेथे आहे'' तत्त्वाने विकण्यात येणार आहेत.

ई-लिलावाची तारीख आणि वेळ:- तारीख: ०८-०९-२०२५ स. ११:०० ते दु. ०२:०० पर्यंत (प्रत्येकी ५ मिनिटांच्या अमर्यादित विस्तारासह)

कर्जदार/ हमीदार / कर्ज खाते	मागणी सूचनेची तारीख आणि रक्कम	स्थावर मिळकतीचे वर्णन	राखीव किंमत, ईएमडी आणि अंतिम तारीख
लॅन: ड्दघअड००११६-१७००२९५९७ शाखा: कल्याण कर्जदार: स्वप्निल लालासाहेब मोरे सह-कर्जदार: नितीन लालासाहेब मोरे	**०९-०५-२०२५ साठी रु. १६१४७७२/-** (रुपये सोळा लाख चौदा हजार सातशे बहात्तर मात्र)	फ्लॅट क्र.२०४ २रा मजला, विघ्नहर्ता धरणा कॉम्प्लेक्स घर क्र.४३, मोजमापित ४०५ चौ.फुट गाव रोहिंजन तळोजा पनवेल रायगड रोहिंजन ऑटो स्टॉप जवळ ४१०२०६ रायगड महाराष्ट्र.	**राखीव किंमत: रु. ८००००००/-** (रुपये ऐंशी लाख मात्र) **ईएमडी: रु. ८००००/-** (रुपये ऐंशी हजार मात्र) **ईएमडी जमा करण्याची अंतिम तारीख : ०७-०९-२०२५**

अटी आणि शर्ती: १. लिलाव बोली दस्ताऐवजाचा पुढील अटी व शर्तीनुसार आणि त्यात नमूद केलेल्या प्रक्रियेनुसार आयोजित केला जाते. बोलीदार वेब पोर्टलला भेट देऊ शकतात. **https://www.auctionbazaar.com/** आमच्या ई-लिलाव सेवा प्रदाता, **मे. अर्का इमार्ट प्रायव्हेट लिमिटेड**, बोली माहिती आणि समर्थनासाठी, ई-लिलावासाठी ठेवलेल्या सुरक्षित मालमत्तेचे तपशील आणि ऑनलाइन सबमिट केले जाणारे बोली फॉर्म. इच्छुक खरेदीदार लिलावाच्या अटी आणि शर्ती आणि त्याच पोर्टलवर लिलावाच्या प्रक्रियेतून जाऊ शकतात आणि **राकेश मनोहर कंदारे ९९६७३३७२८८ आणि विशाल राऊत ८८७९२९२९२१** यांच्याशी संपर्क साधू शकतात. वर नमूद केलेल्या वेब पोर्टलवर तपशील उपलब्ध आहेत आणि त्यांच्या केंद्रीकृत हेल्प डेस्क: +९१ ८३७०९ ६९६९६, ई-मेल आयडी: contact@auctionbazaar.com शी संपर्क साधू शकतात.

ठिकाण: महाराष्ट्र / दिनांक: ०२.०८.२०२५ **सही/- प्राधिकृत अधिकारी, मोतीलाल ओसवाल होम फायनान्स लिमिटेड (पूर्वी ॲस्पायर होम फायनान्स कॉर्पोरेशन लिमिटेड अशी ज्ञात)**

***भाषांतरामध्ये त्रुटी आढळल्यास इंग्रजी मजकूर ग्राह्य धरण्यात येईल.**

इंडिया स्टील वर्क्स लिमिटेड

नोंद. कार्यालय: इंडिया स्टील वर्क्स कॉम्प्लेक्स, झेनिथ कंपाऊंड, खोपोली, रायगड-४१०२०३.

३१ मार्च, २०२५ रोजी संपलेल्या तिमाहीसाठी अलेखापरिक्षित वित्तीय निष्कर्षांचे विवरण

अ. क्र.	तपशील	अलिप्त			
		तिमाही संपलेली			
		३०-जून-२०२५	३१-मार्च-२०२५	३०-जून-२०२४	३१-मार्च-२०२५
		(अलेखापरिक्षित)	(लेखापरिक्षित)	(अलेखापरिक्षित)	(लेखापरिक्षित)
१.	प्रवर्तनातून एकूण उत्पन्न (निव्वळ)* * (यामध्ये इतर उत्पन्न समाविष्ट)	१३.४६	३४.१३	६.२८	११२.७५
२.	अपवादात्मक बाबीपूर्व निव्वळ नफा/(तोटा)	(१४७.५७)	(३३०.१६)	(४४१.५९)	(१,५६५.२८)
३.	अपवादात्मक बाबीपश्चात निव्वळ नफा/(तोटा)	(१४७.५७)	(३३०.१६)	(४४१.५९)	(१,३३९.३५)
४.	करपश्चात निव्वळ नफा/(तोटा)	(१४७.५७)	(३३०.१६)	(४४१.५९)	(१,३३९.३५)
५.	एकूण सर्वसमावेशक उत्पन्न	(१४७.५७)	(३२७.९३)	(४४१.५९)	(१,३३७.१३)
६.	भरणा झालेले समभाग भांडवल (दर्शनी मूल्य रु. १/- प्रती भाग)	३,९८०.८१	३,९८०.८१	३,९८०.८१	३,९८०.८१
७.	पुर्नमूल्यांकित राखीव वगळून इतर इक्विटी				(१,३४३.५९)
८.	प्रति समभाग प्राप्ती दर्शनी मूल्य रु. १/- प्रत्येकी				
	ए) मूलभूत (रु. त.) - (अपवादात्मक बाबीपूर्व)	(०.०४)	(०.०८)	०.११	(०.३९)
	बी) सौम्यिकृत (रु. त.)- (अपवादात्मक बाबीपूर्व)	(०.०४)	(०.०८)	०.११	(०.३९)
	ए) मूलभूत (रु. त)- (अपवादात्मक बाबीपश्चात)	(०.०४)	(०.०८)	०.११	(०.३४)
	बी) सौम्यिकृत (रु. त.)- (अपवादात्मक बाबीपश्चात)	(०.०४)	(०.०८)	०.११	(०.३४)

३० जून, २०२५ रोजी संपलेली तिमाहीकरिता अलेखापरिक्षित वित्तीय निष्कर्ष (अलिप्त)च्या तपशिलवार विवरणाचा वरील एक उतारा आहे. तो सेबी (लिस्टिंग ॲण्ड अदर डिस्क्लोजर रिक्वायरमेंटस्) रेग्युलेशन्स, २०१५ च्या रेग्युलेशन ४७ सहवाचता रेग्युलेशन ३३ अंतर्गत स्टॉक एक्सचेंजेसकडे सादर केला आहे. संपूर्ण विवरण स्टॉक एक्सचेंजची वेबसाईट www.indiasteel.in वर उपलब्ध आहे.

इंडिया स्टील वर्क्स लिमिटेड करिता,
वरुण एस. गुप्ता
व्यवस्थापकीय संचालक - डीआयएन : ०२९३८१३७

दिनांक : ३१ जुलै, २०२५
ठिकाण: मुंबई

इरॉस इंटरनॅशनल मीडिया लिमिटेड

EROS INTERNATIONAL

सीआयएन:एल९९९९९एमएच१९९४पीएलसी०८०५०२

नोंद. कार्यालय : २०१, २रा मजला, कैलाश प्लाझा, प्लॉट क्र. ए-१२, ऑफ न्युलिंक रोड, अंधेरी (पश्चिम), मुंबई-४०० ०५३.

३० सप्टेंबर, २०२४ रोजी संपलेल्या तिमाही आणि अर्ध वर्षासाठी एकत्रित अलेखापरीक्षित वित्तीय निष्कर्षांचा उतारा

(रु. लाखात)

अ. क्र.	तपशील	रोजी संपलेली तिमाही			रोजी संपलेले अर्ध वर्ष		रोजी संपलेले वर्ष
		३०-सप्टें-२४	३०-जून-२४	३०-सप्टें-२३	३०-सप्टें-२४	३०-सप्टें-२३	३१-मार्च-२४
		अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	लेखापरिक्षित
१	प्रवर्तनातून एकूण उत्पन्न (निव्वळ)	१,६५७	१९,९३२	६,१६५	२१,५८९	८,६२७	१८,९४१
२	कर व अपवादात्मक बाबींपूर्वी निव्वळ नफा/(तोटा)	(१,१७३)	१५,०१५	३,४७६	१३,८४३	(७,७०६)	(४०,५२५)
३	कर पूर्व अपवादात्मक बाबींनंतर निव्वळ नफा/(तोटा)	(१,१७३)	१५,०१५	३,४७६	१३,८४३	(७,७०६)	(४०,५२५)
४	कर आणि अपवादात्मक बाबींनतर निव्वळ नफा/(तोटा)	(१,१७२)	१३,७८७	३,४७०	१२,६१६	(७,७०५)	(४१,६०३)
५	एकूण सर्वसमावेशक उत्पन्न	७८३	१२,४०९	३,७५४	१३,१९२	(७,४८८)	(४०,०९४)
६	समभाग भांडवल	९,५९१	९,५९१	९,५९१	९,५९१	९,५९१	९,५९१
७	प्रति समभाग प्राप्ती (प्रत्येकी रु. १०/- चे)						
	मूलभूत	(१.२२)	१४.३७	३.६२	१३.१५	(८.०३)	(४३.३७)
	सौम्यिकृत	(१.२२)	१४.३७	३.६२	१३.१५	(८.०३)	(४३.३७)

टीपा :

१. वरील माहिती म्हणजे सेबी (लिस्टींग ऑब्लिगेशन्स ॲंड डिस्क्लोजर रिक्वायरमेंटस्) रेग्युलेशन्स, २०१५ च्या रेग्युलेशन ३३ अंतर्गत स्टॉक एक्सचेंजसकडे सादर केलेल्या ३० सप्टेंबर, २०२४ रोजी संपलेल्या तिमाही आणि अर्ध वर्षांसाठी अलिप्त व एकत्रित वित्तीय निष्कर्षांच्या तपशिलवार विवरणाचा एक उतारा आहे. ३० सप्टेंबर, २०२४ रोजी संपलेल्या तिमाही अर्ध वर्षासाठी अलिप्त आणि एकत्रित वित्तीय निष्कर्षांचे संपूर्ण विवरण स्टॉक एक्स्चेंजच्या वेबसाईटस् (www.nseindia.com/www.bseindia.com) तसेच कंपनीची वेबसाईट https://www.erosmediaworld.com/investor-relations-eros/eiml-financial-reports/ वर उपलब्ध आहे.

२. अलिप्त वित्तीय निष्कर्षावरील अतिरिक्त माहिती खालील प्रमाणे: **(रु. लाखांत)**

तपशील	रोजी संपलेली तिमाही			रोजी संपलेले अर्ध वर्ष		रोजी संपलेले वर्ष
	३०-सप्टें-२४	३०-जून-२४	३०-सप्टें-२३	३०-सप्टें-२४	३०-सप्टें-२३	३१-मार्च-२४
	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	लेखापरिक्षित
प्रवर्तनातून एकूण उत्पन्न (निव्वळ)	१,१६४	४,२२६	३,९६१	५,३९०	४,८७६	१९,१४२
कर व अपवादात्मक बाबींपूर्वी निव्वळ नफा/(तोटा)	(५०१)	५१४	(१,८३२)	१३	(९,९७०)	(४७,०९४)
कर पूर्व अपवादात्मक बाबींनंतर निव्वळ नफा/(तोटा)	(५०१)	५१४	(१,८३२)	१३	(९,९७०)	(४७,०९४)
कर आणि अपवादात्मक बाबींनतर निव्वळ नफा/(तोटा)	(५०१)	(६६४)	(१,८३२)	(१,१६५)	(९,९७०)	(४७,९७३)
एकूण सर्वसमावेशक उत्पन्न	(५१८)	(६५९)	(१,८३२)	(१,१७७)	(९,९७०)	(४७,९६८)

३. सोबतच्या एकत्रित आणि अलिप्त वित्तीय निष्कर्षांचे पुनर्विलोकन लेखापरीक्षण समितीने केले आहे आणि ३१ जुलै, २०२५ रोजी झालेल्या त्यांच्या बैठकीत संचालक मंडळाने मंजूर केले.

संचालक मंडळाच्यावतीने आणि साठी
प्रदीप द्विवेदी
ग्रुप सीईओ आणि कार्यकारी संचालक
डीआयएन: ०७७८०१४६

ठिकाण : मुंबई
दिनांक : ३१ जुलै, २०२५

जाहिर नोटीस

(उपविधी क्र. ३५ अन्वये)

परिशिष्ट I
फॉर्म ए
जाहीर उद्घोषणा
(इन्सॉल्व्हन्सी ॲंड बँकरप्टसी बोर्ड ऑफ इंडिया (व्हॉलंटरी लिक्विडेशन प्रोसेस) रेग्युलेशन्स, २०१७ च्या रेग्युलेशन १४ अन्वये)

होएग एलएनजी इंडिया प्रायव्हेट लिमिटेड च्या स्टेक होल्डर्सच्या माहीतीकरीता

संबंधित तपशील

१	कॉर्पोरेट व्यक्तीचे नाव	होएग एलएनजी इंडिया प्रायव्हेट लिमिटेड
२	कॉर्पोरेट व्यक्तीच्या स्थापनेची तारीख	०७.०१.२०२१
३	कॉर्पोरेट व्यक्ती ज्या अंतर्गत स्थापित/नोंदणीकृत आहे ते प्राधिकरण	आरओसी- मुंबई
४	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट आयडेन्टिटी नंबर	यु७४९९९एमएच२०२१एफटीसी३५३११४
५	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	युनिट क्र. ८०२ए, ८वा मजला, बी विंग, वन बीकेसी, प्लॉट क्र. सी-६६, जी-ब्लॉक, वांद्रे कुर्ला कॉम्प्लेक्स, वांद्रे-पूर्व, मुंबई, महाराष्ट्र ४०००५१
६	कॉर्पोरेट व्यक्तीच्या बाबतीत परिसमापन सुरू होण्याची तारीख	३०/०७/२०२५
७	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, टेलिफोन क्रमांक आणि नोंदणी क्रमांक	दिनेश कुमार देवरा नोंदणीकृत पत्ता: बी-२०२, एबीटी अपार्टमेंट, राणी सती मार्ग, मालाड (पूर्व), नवजीवन शाळेजवळ, मुंबई- ४०००९७, कार्यालय पत्ता: (पत्रव्यवहारासाठी) #२०५, नाडियाडवाला मार्केट, पोद्दार रोड, मालाड (पूर्व), मुंबई-४०००९७ फोन क्र. ९३२१०१८३५५ ईमेल आयडी: dinesh.deora@yahoo.com आयबीबीआयसह नोंदणी तपशील: आयबीबीआय/आयपीए-००२/आयपी-एन००९५८/२०२०-२०२१/१३०४१
८	दावे सादर करण्यासाठी अंतिम तारीख	२९/०८/२०२५

सूचना याद्वारे देण्यांत येते की, ३० जुलै, २०२५ रोजीस होएग एलएनजी इंडिया प्रायव्हेट लिमिटेड चे स्वैच्छिक परिसमापन सुरू केले आहे.

होएग एलए